

ITEM NO.105

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal Nos. 9692-9693/2024

DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT

Appellant(s)

VERSUS

SHIV CHARAN & ORS.

Respondent(s)

[TOP OF THE CAUSE LIST]

WITH

SLP(C) No. 20174/2021 (XVI)

IA No. 159943/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 06-03-2025 These appeals were called on for hearing today.

CORAM

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Suryaprakash V. Raju, A.S.G.
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Mr. Aditi Singh, Adv.
Ms. Nidhi Saini, Adv.
Ms. Shweta Desai, Adv.
Mr. Anand Kirti, Adv.

Mr. Sandeep Vij, Adv.
Mr. Niraj Chamyal, Adv.
Mr. Dhananjay Sud, Adv.
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Ms. Sejal Jain, Adv.

Mr. Rajkumar Bhaskar Thakare, A.S.G.
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Mr. Sudarshan Lamba, AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Anupam Singh, AOR
Mr. Siddharth Joshi, Adv.
Mr. Shubham Madaan, Adv.
Mr. Naman Gowda Raghav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C. A. Nos. 9692-9693/2024

Learned Solicitor General of India states that the larger issue is being sorted out and, therefore, he seeks time of four weeks.

List on 17th April, 2025 in first five cases.

SLP(C) No. 20174/2021

Learned Solicitor General of India states that the larger

issue is being sorted out and he seeks time of four weeks.

A note submitted by the Deputy Director, Directorate Of Enforcement records that on 27th February, 2025, the liquidator has filed an application before the Learned Special Court under Section 8(7) r/w Section 8 (8) of the Prevention of Money Laundering Act, 2002 seeking restitution of the attached properties and the application has already been listed on 11th March, 2025. Notwithstanding grant of adjournment and pendency of this appeal, we make it clear that the Learned Special Court shall proceed to decide the application, in accordance with law.

List on 17th April, 2025 in first five cases.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(AVGV RAMU)
COURT MASTER (NSH)